

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.07
C.P. (IB).No.67/BB/2024

IN THE MATTER OF:

M/s. IDBI Trusteeship Service Ltd. ... Petitioner
Vs.
M/s. Ozone Realtors Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Angad Varma
For the Respondent : Shri Suhas C. S.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner has filed Affidavit of Service along with the tracking report *vide* Diary No.2816 dated 17.05.2024. The same is taken on record.
3. Shri Suhas C. S. undertakes to file Vakalath on behalf of the Respondent and seeks permission to file objections. However, it is noticed that notice was served on 14.05.2024 and even after passage of more than one month, Ld. Counsel for the Respondent seeks further time to file Vakalath and objections. Therefore, Ld. Counsel for the Respondent is directed to file the Vakalath and objections subject to the payment of cost of Rs.10,000/- (Rupees Ten Thousand Only) to the '*Prime Minister's National Relief Fund*' and file a memo enclosing the proof of payment in the Registry within a period of two weeks. It is made clear that only after filing the proof of payment, the objections will be considered.
4. Upon receipt of the objections, Petitioner is granted one weeks' time to file rejoinder, if any, after duly serving the copy on the other side.
5. List the matter on **31.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)
Anishma

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)